

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. NO. (IB)-121(PB)/2017

**IN THE MATTER OF:**

Bank of India

.....Petitioner

Vs.

Amrapali Silicon City Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

Order delivered on 28.06.2017

**Coram:**

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

DEEPA KRISHAN  
Hon'ble Member (T)

For the Petitioner(s) : Shri Bishwajit Dubey, Advocate  
Shri Manpreet Lamba, Advocate

For the Respondent(s) : Shri U.K. Chaudhary, Senior Advocate  
Shri Anand Chibbar, Senior Advocate  
Shri Alok Kumar Agarwal, Advocate

**ORDER**

On the request made by the learned counsel for the respondents to enable them to file short reply, hearing is deferred to 04.07.2017. Reply may be filed a day before the date of hearing with a copy in advance to the learned counsel for the other side.

Sd/-

**(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)  
(MEMBER TECHNICAL)**

Vineet